Appropriation Accounts (Posts and Telegraphs), 1957-58 and Audit Report, 1959

Shri MORARJI R. DESAI: I also beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy of the Appropriation Accounts (Posts and Telegraphs), 1957-58 and the Audit Report, 1959. [Placed in Library. See No. 1430/59.]

FIRST REPORT OF THE COMMISSIONER FOR LINGUISTIC MINORITIES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under clause (2) of article 350B of the Constitution, a copy of the First Report of the Commissioner for Linguistic Minorities. [Placed in Library. See No. LT-1436/59.]

FOURTH REPORT OF THE ADMINISTRA-TIVE VIGILANCE DIVISION OF MINISTRY OF HOME AFFAIRS

Shri B. N. DATAR: I also beg to lay on the Table a copy of the Fourth Report of the Administrative Vigilance Division of the Ministry of Home Affairs for the period 1st April, 1958 to 31st December, 1958. [Placed in Library. See No. LT-1437/59.]

AMENDMENTS IN THE HIGH COURT JUDGES TRAVELLING ALLOWANCE RULES, 1956

Shri B. N. DATAR: I also beg to lay on the Table, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954, a copy of the Ministry of Home Affairs Notification No. 2/8/57-Judl.I, dated the 9th January, 1959 publishing further amendments in the High Court Judges Travelling Allowance Rules, 1956. [Placed in Library. See No. LT-1442/59.]

TENTH REPORT OF THE LAW COMMISSION

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, on behalf of Shri Hajarnavis . . . DR. R. B. GOUR (Andhra Pradesh): You are the Law Minister. Why on behalf of . . .

SHRI A. K. SEN: It is printed on the paper . . .

MR. CHAIRMAN: His name was put down.

Shri A. K. SEN: I beg to lay on the Table a copy of the Tenth Report of the 'Law Commission on the Law of Acquisition and Requisitioning of land. [Placed in Library. See No. LT-1435/59.]

THE ORPHANAGES AND OTHER CHARITABLE HOMES (SUPERVISION AND CONTROL) BILL, 1959

Shri KAILASH BIHARI LALL (Bihar): Sir, I beg to move for leave to introduce a Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith.

DR. R. B. GOUR: (Andhra Pradesh): What about the papers to be laid on the Table?

Mr. CHAIRMAN: Don't be in hurry. I will come to that.

The question is:

That leave be granted to introduce a Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith."

The motion was adopted.

DR. R. B. GOUR: Before he introduces the Bill, may I ask you and through you the Member himself what has happened to the earlier Bill that he had introduced?

MR. CHAIRMAN: Modified by the later Bill.